

**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

**Item No. 13**  
**IA (CA) No. 06/JPR/2022**  
**IA (CA) No. 08/JPR/2022**  
**CA No. 35/JPR/2022**  
**CA No. 46/JPR/2022**  
**IA (CA) No. 53/JPR/2022**  
**IA (CA) No. 60/JPR/2022**  
**IA (CA) No. 61/JPR/2022**  
**CP No. 33/241-242/JPR/2021**  
**Under Section 241-242 of**  
**Companies Act, 2013**

**In the matter of:**

**Vikas Lakhani**

**...Petitioner**

**Versus**

**Devendra Agarwal & Ors.**

**...Respondents**

In pursuant to order dated 19.06.2024 issued by the Registrar with the approval of the Hon'ble President, NCLT (PB) that there will be no sitting of the NCLT, Jaipur Bench on 11.07.2024.

Therefore, the matter is reposted to 11.09.2024.

  
**(Prabhu Dayal Sewda)**  
**Court Officer**

July 11, 2024